

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-213(PB)/2018

IN THE MATTER OF:

Cadillac Infro-Tech Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Navjeen Associates Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.05.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Ms. Nandini Sinha, Proxy counsel.

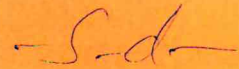
For the Respondent : Mr. Akshay A. Advocate.

ORDER

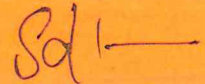
Pleadings are complete.

On behalf of arguing counsel a request has been made for an adjournment on the ground of some personal difficulty. Accordingly, hearing is deferred to 14.06.2018.

List on 14.06.2018.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)